GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2916 ANSWERED ON:11.08.2010 VIOLATION OF RULES Pakkirappa Shri S.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether several NGOs have urged the Government to look into the cases of violation of rules while giving environmental clearances;
- (b) if so, the details thereof;
- (c) whether the Government proposes to ensure transparency in the environmental clearance process; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRI JAIRAM RAMESH)

- (a)&(b) Representations from NGOs are received from time to time regarding various issues covered in scoping, non-adherence to procedure or time limit in the conduct of Public Hearing in case of project proposals and non-compliance of conditions of earlier environmental clearance (EC) granted to specific projects.
- (c)&(d) A number of measures have been introduced to ensure transparency in the EC process. These include the following:
- (i) A time limit has been stipulated on the various steps of the EC process under the EIA Notification 2006.
- (ii) Process of conduct of Public Hearing has been further elaborated and streamlined in the amendment to EIA Notification 2009 dated 01.12.2009.
- (iii) A number of Administrative Instructions have been brought out from time to time on various issues of the EC process. These have also been uploaded on the MOEF website.
- (iv) The status of various stages before grant of EC is regularly updated on the Ministry's website.
- (v) EIA Sector specific manuals have also been prepared on various sectors annexed to the EIA Notification 2006 to address the requirements of various stakeholders and to further streamline the EC process.